

SECTION XI
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

LISTED ON : 20.07.2015
Court No. : 2
Item No. : 17

INTERLOCUTORY APPLICATION NO. 1
(Application for Condonation of Delay in filing the Special Leave Petition)
IN

PETITION FOR SPECIAL LEAVE TO APPEAL (CIVIL) CC..NO. 20091 OF 2014
WITH PRAYER FOR INTERIM RELIEF

STATE OF U.P. & ORS.

...PETITIONER(S)

VERSUS

BALDEO RAJ

...RESPONDENT(S)

OFFICE REPORT

The Special Leave Petition above mentioned has been filed against the Judgment and Order dated 27.02.2014 passed by the High Court of Judicature at Allahabad in Writ-C. No. 46537 of 2010.

It is submitted that there is a delay of 151 days in filing the Special Leave Petition and counsel has filed an application for condonation of delay to condone the said delay.

It is submitted that SLP(CC) No. 21050/2014 and the instant matter arising out of similar issue have been tagged together.

It is lastly submitted that matter was again listed on 08.05.2015 before the Hon'ble Judge in Chamber for non-filing of Additional Documents as per undertaking letter, when the Court was pleased to pass the following order:

“Learned counsel for the petitioners states that
he does not propose to file additional documents.
Registry to proceed further accordingly. ”

The matter above mentioned is listed before the Hon'ble Court with this office report.

Dated this the 16th day of July, 2015.

ASSISTANT REGISTRAR

Copy to:
Mr. Abhish Kumar, Advocate

ASSISTANT REGISTRAR